

NATIONAL COMPANY LAW TRIBUNAL,
MUMBAI BENCH
COURT- V

1) RST.A /18/2022
C.P. (IB)/684(MB)2021

CORAM:

SMT. ANURADHA SANJAY BHATIA
Member (Technical)

SHRI H. V. SUBBA RAO
Member (Judicial)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL
COMPANY LAW TRIBUNAL ON **25.11.2022.**

NAME OF THE PARTIES: SHUBHAM VINIYOG

VS

AARO FOODS PVT. LTD

UNDER SECTION 9 OF THE INSOLVENCY AND BANKRUPTCY CODE, 2016

ORDER

None appeared on either side when the matter was called out. Counsel appearing for the Petitioner and the Registry are directed to issue notice to the Corporate Debtor, intimating the Corporate Debtor regarding filing of the above Company Petition against them with further direction to the Corporate Debtor to file reply within two weeks from the date of receiving notice, if petition copy is served and to appear either in person or through advocate before this Bench on the next date of hearing.

The Petitioner shall file service affidavit along with copy of notice sent to the Corporate Debtor, original postal receipt, track report, E-mail, etc. at least two days before the next date of hearing.

Registry is also directed to make available the copy of the notice, postal receipt and track report/acknowledgement before this Bench on the next date of hearing.

The Petitioner, Registry, Court Officer shall ensure availability of hard copy of the petition to the Respondent as well to this Bench before the next date of hearing.

List this matter on **10.01.2023.**

SD/-

ANURADHA SANJAY BHATIA
Member (Technical)

SD/-

H. V. SUBBA RAO
Member (Judicial)

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